## GOVERNMENT OF INDIA MINISTRY OF HOUSING AND URBAN AFFAIRS

#### **LOK SABHA**

## UNSTARRED QUESTION NO. 3048 TO BE ANSWERED ON MARCH 12, 2020

#### **REGULARISATION OF UNAUTHORISED COLONIES**

### NO.3048. SHRI PARVESH SAHIB SINGH VERMA:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) Whether all the properties inside the declared unauthorised colonies be regularised under PM-UDAY scheme;
- (b) if not, the exception categories thereof;
- (c) whether the revenue officials of DDA have access to the master road plan, designated water bodies, forest and ridge area maps; and
- (d) if so, the details thereof and if not, the rationale/ reason behind revenue officials conducting the site inspection in PM-UDAY?

#### **ANSWER**

# THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS

(SHRI HARDEEP SINGH PURI)

(a)&(b)The PM-UDAY Scheme is to confer the property rights to the eligible residents of 1,731 Unauthorised Colonies (UCs) in Delhi which have been notified vide Gazette Notification dated 29.10.2019. The scheme is a voluntary one and the residents of unauthorised colonies have to apply for ownership rights on public user interface of the PM-UDAY e-Portal. Applicants fulfilling the eligibility conditions of PM-UDAY will be conferred with ownership rights.

The Gazette Notification dated 29.10.2019 under clause 7 has excluded the following:

- "7. Exclusion Under these regulations, no rights shall be conferred or recognised -
  - (a) over prohibited land, that is, land falling in reserved or notified forests, land identified as protected or

prohibited area by the Ancient Monuments and Archaeological Sites and Remains Act, 1958 (24 of 1958), land falling in Zone-O, Yamuna Flood Plain, land falling in rights of way of existing roads and Master Plan Roads, land under right of way of high tension lines, land falling in ridge area of Delhi and land reserved or protected under any other law for the time being in force;

- (b) Affluent unauthorised colonies"
- (c)&(d): Delhi Development Authority has access to the following maps:-
  - 1. Boundary of reserve/ protected/ notified forest.
  - 2. Boundary of "Ridge Area"
  - 3. Boundary of Morphological ridge area
  - 4. Boundary of "Yamuna Flood Plain)
  - 5. Boundary of "water body" etc.

The site visit is for on the spot verification of property and is as per the procedure notified under the National Capital Territory of Delhi (Recognition of Property Rights of Residents in Unauthorised Colonies) Regulations, 2019.

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